GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO.4473 (TO BE ANSWERED ON 20.03.2020)

AMENDMENT IN CABLE TELEVISION NETWORKS REGULATION ACT

4473. SHRI P. RAVEENDRANATH KUMAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has invited comments/ suggestions from various stakeholders in connection with the Cable Television Networks (Regulation) Amendment Bill, 2020;
- (b) if so, the details thereof;
- (c) whether any recommendations have been received by the Government regarding non-renewal of license under this new bill from the State Governments so as to restrict them to run TV channels; and
- (d) if so, the details thereof and the reaction of the Government in this regard?

ANSWER

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE AND MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR)

(a) to (d) : Based on the recommendations of various specialized

agencies, Government has proposed certain amendments to the

Cable Television Networks (Regulation) Act,1995, which have been

put up in public domain on the website of Ministry of Information

and Broadcasting, <u>www.mib.gov.in</u>, for inviting comments/

suggestions from general public/ stakeholders.